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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 417/2017 in C.P. (I.B) No. 48/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017**

Name of the Company: Ajay Joshi RP
V/s.
State Bank of India & Anr.

Section of the Companies Act: Section 12 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mr. Siddhartha Datta,	Adv	I/b Shardul Amarchand mangaldas and co.	
2.	Mr. Nirag Pathak,	Adv	For RP Applicant	
3.	Mr. Shalin Jani,	Adv.		

ORDER

Learned Advocate Mr. Siddhartha Datta with Learned Advocate Mr. Nirag Pathak with Learned Advocate Mr. Shalin Jani i/b Shardul Amarchand Mangaldas present for Applicant. None present for Respondent in IA 417/2017.

Proof of service of copy of application on financial creditor and corporate debtor filed.

Applicant is directed to inform the date of hearing to financial creditor and corporate debtor and shall file proof of service.

List the matter on 08.01.2018.for hearing.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of December, 2017.